

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/MP/2022

Subject : Petition under Regulation 23 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of the Transaction Fees.

Date of Hearing : 28.4.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Hindustan Power Exchange Limited (HPEL)

Parties Present : Shri Ravi Kishore, Advocate, HPEL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the Commission in terms of Regulation 23 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for the transaction fees to be charged by the Petitioner. Learned counsel further submitted that in regard to the similar request of approval of transaction fees by the other Power Exchanges, the Commission has asked them to provide certain details as to rationale of the proposal based on type of contract or quantum of transaction or duration of the transaction or such other factor(s). Learned counsel, accordingly, requested that the Petitioner may be permitted to file an additional affidavit and to amend the Petition so as to incorporate such details.

3. Learned counsel requested that till the time the Commission approves the transaction fees, the Petitioner may be permitted to charge the transaction fees in line with the other Power Exchanges.

4. After hearing the learned counsel for the Petitioner, the Commission admitted the matter. The Commission permitted the Petitioner to file the additional affidavit amending the Petition within two weeks.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**